

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 967 of 2020**

In the matter of:

Stressed Assets Stabilization Fund **....Appellant**

Vs.

Sethi Engineers and Foundry Ltd. **....Respondent**

Present:

Appellant: Mr. Sumit Nagpal, Ms. Niharika Sharma, Advocates.

Respondent: Mr. Y. Suryanarayan, Advocate.

ORDER

(Through Virtual Mode)

04.02.2021: Reply Affidavit of Respondent is taken on record.

Learned counsel for the Appellant seeks and is granted extension of time by two weeks to file rejoinder.

Short written submissions not exceeding three pages may also be filed by the parties along with the pleadings supported by the relevant case law.

List the appeal 'for admission (after notice)' on 22nd February, 2021 before Court No.2.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

AR/g